



IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-512
IB-1932/ND/2019
IA/4718/2022

IN THE MATTER OF:

Profisor Services Pvt. Ltd.

....Applicant

SECTION

U/s 10 of IBC CIRP

Order delivered on 19.10.2022

CORAM:

JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Anand Bajpai, Mr. Rakesh Singla, Mr. Ravikant
Pal, Advs.

For the Respondent :

ORDER

IA/4718/2022:-

This is an application under Section 33 of IBC read with IBBI Regulations and Rule 11 of NCLT Rules, 2016 filed by the Applicant/Resolution Professional seeking directions to initiate liquidation proceedings for the Corporate Debtor and appoint Mr. Arunesh Kumar Dubey as a Liquidator for the Corporate Debtor. The Committee of Creditors has approved the proposal for liquidation CIRP Regulation 22 (2) and (3) in accordance with the provision of the code of this liquidation. We have heard Ld. Counsel for the Resolution Professional. In compliance of order dated 30.09.2022. Ld. Counsel has submitted that he has explained the entire process of Resolution as well as liquidation to the Members of CoC and has filed the compliance affidavit. This is taken on record. The application is **allowed** and the liquidation proceedings against the Corporate Debtor are initiated. Mr. Arunesh Kumar Dubey, the

7/10/22



Resolution Professional is appointed as Liquidator for Corporate Debtor. The Liquidator is directed to proceed with the liquidation process expeditiously and complete the same within the time prescribed by the code.

-Sol-

(RAHUL BHATNAGAR)
MEMBER (T)

Amit Tiwari

-Sol-

(JUSTICE TELAPROLU RAJANI)
MEMBER (J)